

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 356/TT/2020

- Subject** : Petition for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for six assets under Western Regional System Strengthening Scheme II
- Date of Hearing** : 20.4.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Ltd. (MPPMCL) & 10 Others
- Parties Present** : Shri S.S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri V.P. Rastogi, PGCIL
Shri A.K. Verma, PGCIL
Shri D.K. Biswal, PGCIL
Shri Anindya Kumar Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
- a. Instant petition is filed for truing up of tariff of the 2014-19 tariff period and determination of tariff of the 2019-24 tariff period for the following assets under Western Regional System Strengthening Scheme II in Western Region:
- Asset 1: Combined Assets of WRSS-II Set A (Part 1);
- Asset 2: Combined Assets of WRSS-II Set A (Part 2);
- Asset 3: Combined Assets of WRSS-II Set B;
- Asset 4: Combined Assets of WRSS-II Set C;
- Asset 5: Combined Assets of WRSS-II Set D (Part 1); and
- Asset 6: Combined Assets of WRSS-II Set D (Part 2).
- b. All the six assets achieved COD in 2009-14 period;



c. Tariff of the 2009-14 tariff period of Asset-1, Asset-3, Asset-4 and Asset-6 was trued up and tariff for the 2014-19 tariff period was determined by the Commission vide order dated 29.8.2016 in Petition No. 34/TT/2015 whereas in case of Asset-2 and Asset-5, the tariff of 2009-14 tariff period was trued up and tariff of 2014-19 tariff period was determined vide order dated 28.6.2016 in Petition No. 39/TT/2016;

d. The assets were combined during in the 2019-24 tariff period. No ACE is claimed in the 2019-24 tariff period;

e. Additional Capital Expenditure (ACE) is claimed in the 2014-19 tariff period and total capital cost of all the assets as on 31.3.2019 is within the RCE approved cost;

f. IDC and IEDC disallowed due to time over-run were deducted while computation of capital cost; and

g. The additional information sought through Technical Validation letter was filed vide affidavit dated 27.11.2020. Rejoinder to the reply of MPPMCL dated 27.5.2020 has been filed vide affidavit dated 10.4.2021.

3. The representative of MPPMCL submitted that the reply filed by MPPMCL in the matter may be considered.

4. After hearing the parties, the Commission reserved the order in the matter.

By order of the Commission

Sd/-
(V. Sreenivas)
Deputy Chief (Law)

